

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No. 57/2017
IN
CP NO. 192/2016
RT No. 71/Chd/Pb/2017
(Decided matter)**

M/s. Nilkamal Limited.

....Petitioner

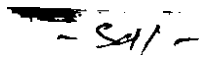
Versus

M/s. U.I. Beverages Pvt. Ltd.

...Respondent.

Present: Mr. Gurpreet Singh, Advocate for petitioner.
None for respondent.

Learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action under the provisions of Insolvency and Bankruptcy Code, 2016 if so advised or other appropriate relief. Ordered accordingly.



(Justice R.P. Nagrath)
Member (Judicial)

May19, 2017
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